

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.838/2018

New Delhi this the 21st day of February, 2018

Hon'ble Ms.Praveen Mahajan, Member (A)

Sumlesh,
Age 37 years, Desi-widow of Ex Constable
Widow of Late Sh. Hari Prakash,
R/o Village Diggal, Dalian Panna,
District Jhajjar, Haryana.

-Applicant

(By Advocate: Shri Ravi Kant Jain)

Versus

1. The Govt. of NCT of Delhi
Through Commissioner of Police,
Police Headquarter,
I.P. Estate, New Delhi.
2. The Deputy Commissioner of Police,
North District,
Civil Line,
New Delhi.

-Respondents

ORDER(ORAL)

Heard.

2. At the very outset, learned counsel for the applicant states that he would be satisfied if respondents are directed to decide the applicant's representation dated 13.07.2017 (Annexure A-1) by way of speaking and reasoned order.
3. In view of the limited prayer, without going into the merits of the case, the respondents are directed to examine

the claim of the applicant in his aforesaid representation. The same may be done by passing a speaking and reasoned order within a period of 8 weeks from the date of receipt of certified copy of the order.

4. Accordingly OA is disposed of at the admission stage itself. No costs.

(Praveen Mahajan)
Member(A)

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